RAJYA SABHA

Friday, the 5th August, 2016/14th Sravana, 1938 (Saka)

The House met at eleven of the clock, MR. DEPUTY CHAIRMAN in the Chair.

OBITUARY REFERENCE

MR. DEPUTY CHAIRMAN: Hon. Members, I refer with profound sorrow to the passing away of Shri Onward L. Nongtdu, a former Member of this House, on the 7th of May, 2016, at the age of 75 years.

Born in January, 1941, at Sutnga Village of Meghalaya, Shri Onward L. Nongtdu was educated at the St. Anthony's College, Shillong and the Post Graduate Training College, Shillong.

An agriculturist and businessman, Shri Nongtdu founded the Dairy Cooperative Farming in Jaintia Hills of Meghalaya. He served as the President of the Meghalaya Taekwondo Association and of the Voluntary Health Association of Meghalaya. He also served as the Chairman of the Meghalaya Housing Cooperative Society, the Meghalaya Marketing Cooperative Federation Limited and the Literature Cooperative Society Limited, Laban, Shillong. He was a Member of the Court of the North-Eastern Hill University.

Shri Nongtdu started his legislative career as a Member of the Meghalaya Legislative Assembly in 1972 and was its Member for two terms - from 1972 to 1978 and again from 1988 to 1993. He served as a Minister in the State holding the portfolios of Public Works Department, Power and District Council Affairs, from 1988 to 1990. He also served as the Deputy Chairman of the Meghalaya State Planning Board.

Shri Onward L. Nongtdu represented the State of Meghalaya in this House from April, 1996 to April, 2002.

In the passing away of Shri Onward L. Nongtdu, the country has lost a distinguished parliamentarian and a dedicated social worker.

We deeply mourn the passing away of Shri Onward L. Nongtdu.

I request Members to rise in their places and observe silence as a mark of respect to the memory of the departed.

(Hon. Members then stood in silence for one minute.)

MR. DEPUTY CHAIRMAN: Secretary-General will convey to the members of the bereaved family our sense of profound sorrow and deep sympathy.

PAPERS LAID ON THE TABLE

Notification of the Ministry of Consumer Affairs, Food and Public Distribution

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री (श्री रामविलास पासवान)ः महोदय, में आवश्यक वस्तु अधिनियम, 1955 की धारा 3 की उप धारा (6) के अधीन चीनी का कोई भी व्यापारी किसी भी समय चीनी का कोई स्टॉक, ऐसे स्टॉक के प्राप्त करने की तारीख से तीस दिन से अधिक की अवधि के लिए नहीं रखेगा और किसी भी समय अधिसूचना में वर्णित स्थानों में, प्रत्येक के सामने उल्लिखित मात्रा से अधिक स्टॉक नहीं रखेगा, संबंधी केंद्रीय सरकार का निदेश देने वाली उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय (खाद्य और सार्वजनिक वितरण विभाग) की अधिसूचना सं. सा.का.नि. 471(अ), दिनांक 29 अप्रैल, 2016 की एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूं।

[Placed in Library. See No. L.T. 5095/16/16]

Notification of the Ministry of Communications

संचार मंत्रालय के राज्य मंत्री तथा रेल मंत्रालय में राज्य मंत्री (श्री मनोज सिन्हा): महोदय, मैं भारतीय दूरसंचार विनियामक प्राधिकरण अधिनियम, 1997 की धारा 37 के अधीन डाटा सेवा के लिए विभेदकारी टैरिफ़ का निषेध विनियम, 2016 को प्रकाशित करने वाली संचार मंत्रालय (दूरसंचार विभाग) की अधिसूचना सं. 301-5/2016-एफएण्डईए, दिनांक 8 फरवरी, 2016 की एक प्रति (अंग्रेज़ी तथा हिन्दी में) तथा विलंब संबंधी विवरण (केवल अंग्रेज़ी में) सभा पटल पर रखता हूं। [Placed in Library. See No. L.T. 4663/16/16]

Statements showing the action taken by the Government on the various assurances

THE MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Statements showing the action taken by the Government on the various assurances, promises and undertakings given during the Session shown against each:—

- Statement No. XXVI One Hundred and Eighty-second Session, 1997.
 [Placed in Library. See No. L.T. 5252/16/16]
- Statement No. XXXIX One Hundred and Eighty-fourth Session, 1998.
 [Placed in Library. See No. L.T. 5253/16/16]
- Statement No. XXVI One Hundred and Eighty-eighth Session, 1999.
 [Placed in Library. See No. L.T. 5254/16/16]